

NATIONAL COMPANY LAW TRIBUNAL
COURT- I, MUMBAI
SPECIAL BENCH

Item 5

C.P. (IB)/1014/(MB)/2022

CORAM:

SHRI. MANOJ KUMAR DUBEY
HON'BLE MEMBER (T)

SHRI. KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **31.10.2022**

NAME OF THE PARTIES: - **A. INFRASTRUCTURE LIMITED V/s
MACROTECH DEVELOPERS LIMITED**

Appearance (via video-conference):

For the Applicant : Mr. Ankit Rajgarhia, Advocate
For the Respondent : None present

Sections 7 of the IBC, 2016

ORDER

Ld. Counsel for the Financial Creditor is present. None present for the Corporate Debtor. This Company Petition is coming up on the Board for the First Time. In that view of the matter, the Registry is directed to issue Notice to the Corporate Debtor clearly intimating the next date of hearing. Counsel for the Financial Creditor is directed to collect the Court Notice from the Registry/ Court Officer and served it upon the Corporate Debtor by way of speed post/ registered post/ hand delivery/ email / etc. and file proof of service well before the adjourned date. The Corporate Debtor is at liberty to file and place on record Affidavit in Reply within 14 days from the date of receipt of notice. The copy of Affidavit in Reply be served on the other side also well in advance. List this matter on Board on 14.12.2022, for further consideration and hearing.

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

Vedant Kedare

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)